

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 2249 of 2009**

[Arising out of OIA No. 53 & 54/CE/Apl./DLH-IV/2009 dated 01.05.2009 passed by the Commissioner (Appeals) of Central Excise, Faridabad]

**Shri Harpreet Foods (P) Ltd.**

Tigaon Road, Faridabad

**: Appellant (s)**

Vs

**CCE.-Delhi-IV**

New CGO Complex, Faridabad

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Ms. Shivani, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60004 / 2023**

Date of Hearing:13.02.2023

Date of Decision:13.02.2023

**Per : S. S. GARG**

Ld. Departmental Representative for the Revenue submit that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made the Id. DR, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.